## Central Administrative Tribunal Principal Bench

O.A. No. 831 of 2001

New Delhi, dated this the 23rd January, 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A) HON'BLE MR. SHAKER RAJU, MEMBER (J)

HC Daya Nand, S/o Shri Muni Ram, R/o Village Mudhela Khurd, New Delhi.

.. Applicant

(By Advocate: Shri Arun Bhardwaj)

~ Versus

- 1. Union of India through the Commissioner of Police, P.H.Q., M.S.O. Building, New Delhi.
- 2. Dy. Commissioner of Police, Police Training College, Jharoda Kalan, New Delhi.

.. Respondents

(By Advocate: Shri Ram Kawar)

## ORDER (Oral)

## S.R. ADIGE, VC (A)

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Heard.

In the light of contents of Respondents' reply that the D.E. initiated against applicant vide order dated 8.3.2001, has been held in abeyance till the decision of the criminal case against applicant bearing FIR No. 472/2000 u/s 341, 323, 506, 334 IPC Nazafgarh, New Delhi the O.A. has become infructuous and is disposed of accordingly.

S. Kelwi (Shanker Raju) Member (J)

(S.R. Adige) Vice Chairman (A)

karthik